

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.222 - TP 130 of 2016 (CP 59 of 2016)

With

ITEM No.223 – IA 488 of 2018

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Sangita A Soni

.....Applicant

V/s

Navdeep Real Estate Pvt Ltd & Ors

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Baiju Bhagat, Advocate

For the Respondent

:Mr. Ravi Pahwa, Advocate

**ORDER**  
**(Hybrid Mode)**

**TP 130 of 2016 (CP 59 of 2016) with IA 488 of 2018**

Despite last opportunity given neither any settlement has been filed nor any compliance has been filed qua the order dated 04.04.2024. However, today a purshis has been filed across the Bar by the learned counsel for the applicant mentioning therein that on instruction from the client wishes to withdraw this petition as the applicant could not be able to comply the order dated 04.04.2024.

According to the above statement, **TP 130 of 2016 (CP 59 of 2016)** is dismissed as withdrawn and IA filed by the Respondent being **IA 488 of 2018** stands disposed of, accordingly.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**